

**GOVERNMENT OF INDIA
HEAVY INDUSTRIES AND PUBLIC ENTERPRISES
LOK SABHA**

UNSTARRED QUESTION NO:5109
ANSWERED ON:28.04.2005
MACHINERY OF ARBITRATION FOR CPSUs
Ramadass Prof. M

Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

(a) whether the Government proposes to create a permanent machinery of arbitration for the Central Public Sector Enterprises (CPSEs); and

(b) if so, the details thereof?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES & PUBLIC ENTERPRISES (SHRI SANTOSH MOHANDEV)

(a)&(b) : A Permanent Machinery of Arbitration (PMA) was set up in the erstwhile Bureau of Public Enterprises (now Department of Public Enterprises), in 1989 to settle commercial disputes (excluding disputes on income-tax, customs and excise) between public sector enterprises (PSEs) inter-se and between a PSE and a Government Department. A Joint Secretary level officer of the Ministry of Law posted in Department of Public Enterprises is appointed and functions as Arbitrator in each case in the purview of PMA.